

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.107 – C.P.(IB)/313(AHM)2022

With

ITEM No. 108 – IA/458(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Mukhtarbhai Vazirali Verteji

V/s

C M Smith And Sons Ltd

.....Applicant

.....Respondent

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Shivani Roy, Proxy Advocate for

: Mr. Tirth Nayak, Advocate

For the Respondent : Mr. Moonal Davawala, Advocate

**ORDER**

Learned Counsel for the respondent submits that the Appeal No. 659/2024 filed before the Hon'ble NCLAT, which is now listed on 18.04.2024.

Hence, requested for adjourned this matter beyond 18.04.2024.

At the request for the learned Counsel for the respondent, the matter is re-listed on 30.04.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**